

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2368-2369/2006

(From the judgement and order dated 05/01/2005 in SA No.533/1994 and order dated 20/09/2005 in RA No.39/2005 of The HIGH COURT OF MADRAS)

N. BALAKRISHNAN & ANR.

Petitioner(s)

VERSUS

KAILASA NAICKER (D) BY LRS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 26/11/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. Senthil Jagadeesan,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

Six weeks' time is allowed for taking steps for fresh service upon the respondent.

[Alka Dudeja]
Court Master

[Om Prakash]
Court Master